

HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.NO.4060/OP CELL/2021

DATED: 29-12-2021

CIRCULAR

Sub: Subordinate Courts – Civil and Criminal – Disposal of Old Cases – inclusion of 2017 cases while giving special emphasis to the cases of 10 years old – Making 5+0 meaningful – Certain instructions - Regarding.

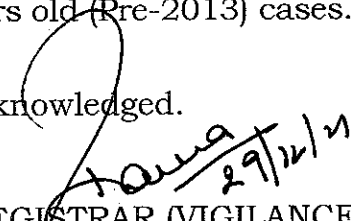
- Ref: 1) R.O.C.No.4213/OP Cell/2017, dated 17-07-2017.
2) R.O.C.No.4213/OP Cell/2018, dated 01-09-2017.
3) R.O.C.No.960/OP Cell/2018, dated 08-02-2018.
4) R.O.C.No.691/OP Cell/2019, dated 12-03-2019.
5) R.O.C.No.787/OP Cell/2020, dated 25-02-2020.

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Attention of all the Unit Heads and the Judicial Officers in the State of Telangana is invited to the circular instructions in the references cited above wherein all the Judicial Officers were directed to include the cases of 2015 for priority disposals and to make 5+0 meaningful, the cases upto and inclusive of 2015 be identified for disposal with effect from 25-02-2020.

As directed, all the Unit Heads and Judicial Officers in the State of Telangana are instructed to concentrate on disposals of Pre-2013 and Pre-2018 cases with effect from January, 2022. All the Courts in the State must make an endeavour to dispose of the cases upto and inclusive of the year 2017 (Pre-2018) on priority basis while giving special emphasis to 10 years old (Pre-2013) cases.

The receipt of this Circular may be acknowledged.


REGISTRAR (VIGILANCE)

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

- 1) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 2) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 3) The Section Officer, Statistics Section (for information)
- 4) The Section Officer, Special Officers' Section (for codification)